

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PENSION AND PENSIONERS WELFARE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 121**  
(TO BE ANSWERED ON 18.07.2018)

**PENSION TO PHYSICALLY HANDICAPPED WARDS**

**121. SHRI MALLIKARJUN KHARGE:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government proposes to grant family pension to mentally retarded or physically handicapped children of retired Government employees even after completion of twenty five years of age;
- (b) if so, the details thereof;
- (c) the time by which a final decision in this regard is likely to be taken; and
- (d) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (d): The Central Civil Services (Pension) Rules, 1972 already provide for grant of family pension to mentally retarded/physically handicapped children of retired Government employees after completion of twenty-five years of age if their income is less than the minimum family pension under these Rules and the dearness relief admissible thereon as announced from time to time. The minimum family pension under these Rules is Rupees 9000/- per month with effect from 1<sup>st</sup> January, 2016.

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